

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. OA 350/00457/2016

Date of order : 5.8.2016

Present: Hon'ble Ms. C. Majumdar, Judicial Member  
Hon'ble Mr.P.K.Pradhan, Administrative Member

PRASENJIT MONDAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr. S.K.Dutta, counsel  
For the respondents : Mr.S.K.Das, counsel

O R D E R (ORAL)

Ms.C.Majumdar, J.M.

Heard both the ld. Counsels.

2. At the time of final hearing of this OA the ld. Counsel for the respondents has produced an office order dated 21.3.16. It appears from the said order that the applicant has been posted at Kolkata under CPDRE Kolkata against the existing vacancy. Vide order dated 21.3.16 issued by the Sr. Personnel Officer for General Manager, CORE, ALD.

3. Ld. Counsel for the applicant submits that this order was not served on him which prompted him to move this OA challenging the relieving order dated 8.3.16 and corrigendum dated 9.3.16. This Tribunal passed an interim order of stay of the corrigendum as well as the relieving order.

4. It appears that the applicant has made a prayer to quash or set aside the impugned corrigendum dated 9.3.16 and also for further orders, the applicant's contention was that he applied for the post of DSTE RE Kolkata on deputation but in view of this corrigendum he was directed to join at Allahabad against the existing vacancy.

5. Be that as it may in view of the order which has been passed on 21.3.16 we find that the relief as sought for by the applicant has been granted by posting him at RE Kolkata only. Accordingly the applicant shall report to CORE

at Allahabad within one week and thereafter the applicant shall join the post at Kolkata in terms of the order dated 21.3.16 within 07 (seven) days from the date of reporting at Allahabad.

6. Accordingly the OA is disposed of with the aforesaid direction. No order is passed as to costs.

(P.K.PRADHAN)  
MEMBER (A)

(C.MAJUMDAR)  
MEMBER (J)

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